NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

TP No. 47-A/2016, 47-B/2016 with TP 47/397-398/NCLT/AHM/2016(New) C.A. No. 307 of 2013, 97 of 2014 with C.P. No. 79/397-398/CLB/MB/2013(Old)

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

Name of the Company:

Manoj T Agarwal

V/s.

Sushma Namkeen Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1.

2.

ORDER

None present for Petitioner. None present for Respondents.

In spite of granting several adjournments petitioner is not showing interest in prosecuting this case.

Hence, petition is dismissed for default. No order as to costs.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 18th day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL